

ITEM NO.49

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9236/2024

(Arising out of impugned final judgment and order dated 27-04-2023 in CRLP No. 498/2020 passed by the High Court for the State of Telangana at Hyderabad)

FIROZ BAKHT AHMED

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

(FOR ADMISSION and I.R.and IA No.132833/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.132834/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 27-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. Anil Kumar, AOR  
Mr. Karan Mangain, Adv.  
Mr. Siddharth Kumar, Adv.  
Mr. Praveen Gaur, Adv.

For Respondent(s)  
Ms. Devina Sehgal, AOR  
Mr. Yatharth Kansal, Adv.  
  
Mr. Balaji Srinivasan, AOR  
Mr. Shreyas Ranjan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List on 14.10.2024.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER